

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 228/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

NAME OF THE PARTIES: AKG Shuttrings Pvt. Ltd.

V/s.

Indore Treasure Market City Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------|-------------|-----------|
|--------|------|-------------|-----------|

1. Adv. Ajit Singh
Tawar

Advocate for
Intervening Financial
Creditors



2. Kamal Jashu
G Mahalakshmi G

Adv.
for proposed
Intervener



3. Rakesh Reddy

Adv. for
Petitioners



ORDER

T.C.P. 228/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. By consent seeking adjournment. They also state that the parties are in the process of some Amicable Settlement. Hence on that ground also seeking time for filing Settlement Terms.
3. Adjourned to **18.12.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
22.11.2017.

aah

Sd/-

M.K. Shrawat
Member (Judicial)